

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 107
IB- 590/ND/2020

IN THE MATTER OF:

Time Equipment Pvt Ltd ... Applicant/Petitioner

Vs

Lotus Greens Developers Pvt Ltd ... Respondent

Order under Section 9 of IBC.

Order delivered on 14.12.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Learned Counsel Mr. Arush states that he has been engaged recently and requests that the order dated 01.12.2020 to proceed Ex-Parte against the Corporate Debtor be set aside and he may be allowed to file Vakalatnama and reply. In the interest of justice the order is set aside. Let Vakalatnama be filed within three days, and reply be filed within two days subject to the cost of Rs. 25,000 to be

paid to the applicant. Rejoinder if any, within one-week time thereafter.

List for hearing on 29.01.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

UPASANA- 14.12.2020

